

DIVISION BENCH

ITEM NO.2

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA NO.213/2024 IN CP (IB) No.80/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 29th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S GANNON DUNKERLEY & CO. LTD. V/S KAPASI INFRACON LLP
UNDER SECTION	9 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Anurup Dutta, Adv.

: *For Applicant in IA No.213/2024*

ORDER

IA NO.213/2024

Ld. Counsel representing the Applicant/ RP is present physically.

- 1. This is a 3rd Progress Report filed on behalf of the RP.**
- 2. It is stated by the Ld. Counsel representing the RP that the matter is already pending before the Hon'ble NCLAT arising out of the admission order dated 04.09.2023. It is further stated by the Ld. Counsel representing the RP that the Hon'ble NCLAT while entertaining the Appeal, has meanwhile directed that the CoC would not be constituted.**
- 3. The said matter is now listed for hearing on 03.05.2024.**
- 4. In this context, let the 3rd Progress Report be taken on record, subject to just exceptions.**
- 5. Accordingly, IA No.213/2024 stands disposed off.**
- 6. The matter is adjourned for 22nd May, 2024, the date already fixed.**

-Sd-

**(Ashish Verma)
Member (Technical)**

29th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**